

**NATIONAL COMPANY LAW TRIBUNAL
AMARAVATI BENCH
(Video Conference)**

**PRESENT: JUSTICE TELAPROLU RAJANI – MEMBER JUDICIAL
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 16.03.2023 AT 10.30 AM**

| TC/CP. Nos. | CA/IA No. | Section/ Rule | Name of Parties |
|---------------------------|-----------------|--|--|
| CP(IB)No. 174/10/AMR/2019 | Main Case | 10 Of IBC | Ramana Sri Logistics Pvt Ltd Vs Bank of India |
| | IA(IBC)/85/2023 | Rule 11 & 154 and Sec 60(5) of NCLT Rules, 2016 | Immaneni Eswara Rao, Liquidator, Ramana Sri Logistics Private Limited |

ORDER

IA (IBC)/85/2023:

Mr.Sachin Sharma, Proxy counsel from the office of the Counsel for the Applicant present.

This application is filed seeking for modification of the order in respect of certain reliefs. The counsel for the Applicant submits that the reliefs 6 & 7 prayed for in the IA(IBC)/368/AMR/2022 are recorded as not pressed. He now submits that they are pressing for the said reliefs. But unless the counsel not presses the reliefs the same would not be recorded by the Tribunal. If the plea of the modification of the order is accepted at this stage, it would amount to reviewing the entire judgment, which is not permitted by law. Hence, this Application is dismissed. Accordingly, IA(IBC)/85/2023 is disposed of.

Sd/-
**JUSTICE TELAPROLU RAJANI
MEMBER JUDICIAL**